

12.00 Noon

Re: TEHELKA TAPES

श्री सुरेश पचौरी (मध्य प्रदेश) : सभापति महोदय, हम चाहते हैं कि सदन सुचारु रूप से चले और सदन में जो भी मुद्दे आए, उन मुद्दों पर कार्यवाही हो और सरकार उन मुद्दों को गंभीरता से ले । मान्यवर, पिछले समय यह सदन जिस मुद्दे को लेकर चल नहीं पाया था वह मुद्दा था तहलका प्रकरण का(व्यवधान) महोदय, 13 मार्च को तहलका वीडियो टेप दिखाया गया था, आज 17 अप्रैल हो गया है लेकिन सरकार ने आज तक उन लोगों के खिलाफ कार्यवाही नहीं की है जो तहलका वीडियो टेप में रिश्कत लेते दिखाए गए हैं या रिश्कत की बात करते हुए दिखाए गए हैं । मैं आपके माध्यम से सरकार से आग्रह करना चाहूंगा कि सरकार उस दिशा में त्वरित कार्यवाही करे, उन लोगों के खिलाफ कानूनी कार्यवाही करे जिनके नाम तहलका वीडियो टेप में रिश्कत लेते हुए या रिश्कत की बात करते हुए आए हैं या आपराधिक कृत्य करते हुए देश की जनता ने उन्हें तहलका वीडियो टेप में देखा है ।

मान्यवर, मैं अपनी बात समाप्त करूँ, उससे पहले मैं आपके माध्यम से सरकार से आग्रह करना चाहूंगा कि सरकार ने खुद सार्वजनिक रूप से यह कहा था कि इस मुद्दे पर वह जे.पी.सी. तक के लिए तैयार है, संयुक्त संसदीय समिति के द्वारा जांच के लिए तैयार है । मैं आपके माध्यम से सरकार से जानना चाहूंगा कि सरकार इस दिशा में क्या कदम उठाने जा रही है ? सरकार जे.पी.सी. की घोषणा कब करने जा रही है ? महोदय, जे.पी.सी. की जो टर्म्स ऑफ रेफरेंस बनें, उसके लिए विपक्ष को कान्फिडेंस में लेकर सरकार कब निर्णय करने जा रही है, यह मैं आपके माध्यम से सरकार से जानना चाहता हूँ । पूरा देश आश्चर्यचकित है कि आखिर प्रधानमंत्री को ये कौन सी परिस्थितियाँ बाध्य कर रही हैं जिन परिस्थितियों की वजह से यह सरकार और प्रधानमंत्री उनके खिलाफ कानूनी कार्यवाही नहीं कर पा रहे हैं जिनको स्पष्ट रूप से रिश्कत लेते हुए इस देश की जनता ने देखा है(व्यवधान)

मान्यवर, यह मामला केवल भ्रष्टाचार का नहीं है, यह मामला देश की सुरक्षा से जुड़ा हुआ है । देश के रक्षा मंत्रालय की गोपनीय जानकारी इस सरकार में बैठे हुए महत्वपूर्ण लोगों तक कैसे पहुंची ? इस सरकार में शामिल एक राजनीतिक पार्टी के कुछ महत्वपूर्ण पदाधिकारियों तक रक्षा मंत्रालय की गोपनीय जानकारी कैसे पहुंची, यह देश जानना चाहता है क्योंकि यह मामला केवल भ्रष्टाचार तक सीमित नहीं है । इस गोपनीय जानकारी का उपयोग दूसरे देश के लोग जासूसी तक के लिए कर सकते हैं(व्यवधान) हमारे देश की रक्षा व्यवस्था क्या है, हमारे देश के पास कौन-कौन से डिफेंस इक्विपमेंट्स हैं, हमारे देश की डिफेंस पिपेयर्डनेस क्या-क्या हैं, यह यदि विदेश में बैठे हुए लोगों को पता लग जाता है तो उसका दुरुपयोग ये कर सकते हैं(व्यवधान)

मान्यवर, इस सदन में प्रधानमंत्री ने कहा था, 11 मई, 1988 को प्रधानमंत्री श्री अटल बिहारी वाजपेयी ने कहा था कि हमें बोफोर्स की जांच नहीं, कार्यवाही चाहिए । सदन के नेता जसवंत सिंह जी ने 11 अगस्त, 1987 को कहा था कि बोफोर्स में हमें कार्यवाही चाहिए, हमें जांच नहीं चाहिए । यह सदन की प्रोसीडिंग्स में है । सदन की प्रोसीडिंग्स को नकारा नहीं जा

सकता है । दोहरा मापदंड नहीं अपनाया जा सकता है । जब कार्यवाही करने की बात जसवंत सिंह जी ने कही और कार्यवाही करने की बात जाच से पूर्व एक मामले में श्री अटल बिहारी वाजपेयी जी ने कही तो इस मामले में आप कार्यवाही क्यों नहीं कर रहे हैं(व्यवधान)

श्री अहमद पटेल (गुजरात) : जे.पी.सी. दे रहे हैं या नहीं दे रहे हैं?(व्यवधान)

श्री विक्रम वर्मा (मध्य प्रदेश) : जांच होनी चाहिए सोनिया गांधी के खिलाफ, इतने बड़े आरोप हैं ।(व्यवधान)...

MR. CHAIRMAN: Nothing will go on record. *(Interruptions)*.... Please go back to your seats. *(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI JASWANT SINGH): Mr. Chairman, Sir, from what I could make out let me clarify the situation. So far as the Government is concerned, the hon. Leader of the Opposition and other senior Members know very well that when, in the first part of the session, the whole question relating to certain allegations contained in the video as also made in the transcript of Tehelka.com was raised, in fact, one of the first proposals made by the Government publicly, openly and shared privately with various leaders of the opposition parties was that we were ready to establish a Joint Parliamentary Committee to look into the entire question. That, unfortunately, did not find favour with the Opposition Benches. Therefore, thereafter, the Government had ordered separate inquiries. The Army Headquarters--currently I hold the charge of the Ministry of Defence--is already inquiring into the alleged misdemeanour of certain officers. *(Interruptions)*.... It is already going into that. Secondly, the Ministry of Defence has separately constituted a fact-finding committee to go into all the facts relating to it. Thirdly, the Government has already ordered an inquiry, upon the advice of the Supreme Court, under the chairmanship of a retired Justice of the Supreme Court. That inquiry has already commenced its work. *(Interruptions)*...

SHRI JIBON ROY (West Bengal): It will take months. We want to know whether they have been arrested. *(Interruptions)*... We want to know whether they have been apprehended. The inquiry is a different thing. *(Interruptions)*... We want to know whether those who have taken money have been arrested. That is the question. *(Interruptions)*...

SHRI JASWANT SINGH: The concern of the hon. Members relating to all the allegations made is entirely valid. The Government fully shares their concern. I only wish to share with this hon. House that this

House is, in fact, not a body of inquisition. We have methods of inquiring into situations. But having set in motion three separate inquiries, thereafter, for the friends in the Opposition to say now that in addition we should have a JPC is not correct. When a JPC was proposed earlier that did not find favour with them. *(Interruptions)*.

SHRI JIBON ROY: Who would believe in your inquiries? *(Interruptions)*. You are not taking any action. *(Interruptions)*. Have you taken any action against those persons who have taken money? *(Interruptions)*. Nobody believes in your inquiries. *(Interruptions)*.

SHRI BRATIN SENGUPTA (West Bengal): What more proof do you require? *(Interruptions)*. What more proof do you require? *(Interruptions)*. Sir, they are not concerned about it. *(Interruptions)*.

श्री रामदास अग्रवाल (राजस्थान): आप बैठिए। हो गया, हो गया। ...*(व्यवधान)*...

श्री रवि शंकर प्रसाद (बिहार): आदरणीय सभापति महोदय, जब लीडर ऑफ दी हाउस बोल रहे हैं तो ये क्यों बीच में इंटरेप्ट कर रहे हैं? ...*(व्यवधान)*... यह क्या तरीका है ? ...*(व्यवधान)*...

श्री जीवन राय : मैं आपके लीडर से बात कर रहा हूँ। ...*(व्यवधान)*... मैं क्या आपके लीडर से बात नहीं कर सकता? ...*(व्यवधान)*...

SHRI JASWANT SINGH: Mr. Chairman, Sir, as you know, the position of the Government is very clear from the beginning. The Government has said clearly that we are ready to discuss the entire issue threadbare *(Interruptions)*.

SHRI BALKAVI BAIRAGI (Madhya Pradesh): But what about action?

श्री जीवन राय : तुम्हारा आर.एस.एस. का आदमी रुपया ले रहा है। ...*(व्यवधान)*... वह बोल रहा है कि रुपया लिया है, लिया है, लिया है, तो क्या इसकी इन्क्वायरी होगी? ...*(व्यवधान)*...

श्री रामदास अग्रवाल : सर, ये क्या कह रहे हैं? ...*(व्यवधान)*...

SHRI BRATIN SENGUPTA: We want prosecution first and discussion later. That is what we want. *(Interruptions)*.

श्रीमती सरोज दुबे (बिहार): उन्होंने पैसा लिया है तो फिर इन्क्वायरी किस बात की होगी? ...*(व्यवधान)*...

प्रो. रामदेव भंडारी (बिहार): सारी दुनिया को नजर आ रहा है कि उन्होंने पैसा लिया है। ...**(व्यवधान)**... भूतपूर्व डिफेंस मिनिस्टर के घर में लेनदेन की बात हो रही है। इसमें कौन सी इन्क्वायरी आप करवाना चाहते हैं? उनके खिलाफ एफ.आई.आर. दर्ज होनी चाहिए। ...**(व्यवधान)**... उनको पैसा लेते हुए दिखाया गया है, एक लाख रुपया लेते हुए दिखाया गया है। आप पहले एफ.आई.आर. दर्ज कीजिए और उनको जेल भेजिए। सबसे बड़ा अपराधी भूतपूर्व डिफेंस मिनिस्टर है। उसको जेल भेजिए। ...**(व्यवधान)**...

SHRI JASWANT SINGH: Sir, the Government has said very clearly from the very beginning that we are ready to discuss the whole issue. *(Interruptions)*.

MR. CHAIRMAN: Let him complete.

SHRI JASWANT SINGH: Sir, from the very beginning the Government suggested having a JPC, but that did not find favour with the Opposition. We said, "Let us discuss the whole issue and thereafter, whatever is proposed by the House that can be implemented." But that also did not find favour. Now it is asked of us as to what action has been taken. Sir, three separate Committees or Commissions are already inquiring into the totality of it. One of them...*(Interruptions)*.

श्री बालकवि बैरागी : रुपया लिया गया है।**(व्यवधान)**...

श्रीमती सरोज दुबे: जांच किस बात की होनी है? ...**(व्यवधान)**...

श्री रामदास अग्रवाल : सभापति महोदय, जो बिना अनुमति के बोल रहे हैं उनकी बात रिकार्ड में नहीं जानी चाहिए, केवल लीडर आफ दी हाउस की बात ही रिकार्ड में जानी चाहिए। ...**(व्यवधान)**...

श्रीमती सरोज दुबे : उनके खिलाफ एफ.आई.आर. दर्ज होनी चाहिए। ...**(व्यवधान)**...

श्री संघ प्रिय गौतम (उत्तरांचल): आप बैठ जाइये। ...**(व्यवधान)**...

प्रो. रामदेव भंडारी : सर, इसमें इन्क्वायरी की कोई आवश्यकता नहीं है। इन लोगों के खिलाफ एफ.आई.आर. दर्ज करके इनको जेल में बंद करना चाहिए। ...**(व्यवधान)**...

श्रीमती सरोज दुबे: पूरे देश ने पैसा लेते हुए देखा है। ...**(व्यवधान)**...

श्री संघ प्रिय गौतम : आप बैठ जाइये। ...**(व्यवधान)**...

श्रीमती सरोज दुबे : केवल एक ही बात बोलेंगे कि जांच करेंगे। क्या जांच करेंगे? ...**(व्यवधान)**...

प्रो. रामदेव भंडारी : जांच भी कीजिए लेकिन जिनके खिलाफ किसी जांच की आवश्यकता नहीं है, सारे प्रमाण मौजूद हैं, उनके खिलाफ तो कार्यवाही कीजिए । ..(व्यवधान) ..

श्रीमती सरोज दुबे : अब आप क्या जांच करेंगे ? ..(व्यवधान) ..

MR. CHAIRMAN: Let him complete.

SHRI JASWANT SINGH: The Government had made all these things clear. I do not wish to either repeat all that I have already said or to trade charges with the hon. Members; that I don't think is the function of this House. Let me reiterate the position. The three Commissions of Inquiry are already in action. They are in force. The Government's position is clear. After inquiry, if anybody is found guilty of any misdemeanour, he or they shall, certainly, not be spared...*(Interruptions)*

श्री बालकवि बैरागी : क्या आपने नहीं देखा है ? आप देख रहे हैं, सारी दुनिया देख रही है । ..(व्यवधान) ..

SHRI JASWANT SINGH: Secondly, Sir, it is the responsibility of the Government to ensure that if anybody is not guilty of anything, his fair reputation shall not be besmirched. Thirdly, and most importantly, in this entire process, the decision-making system in the Ministry of Defence shall not be permitted to come to a standstill because that has a direct linkage with the totality of the combative activeness of our Armed Forces and the defence preparedness. Now, taking all these into account, and after the leaders and others of the Opposition had said that a JPC was not a path, that, indeed, they did not wish to discuss it there, the Government took a decision and appointed a Commission, under the chairmanship of a retired judge of the Supreme Court to fully inquire into the matter. The Army is inquiring into it. A great deal of progress has already been made. Separately, the Defence Ministry is also inquiring into it. We are ready, Sir; the Government is ready to have a full discussion on the totality and the entirety of the whole issue in the House. The hon. Members from the Opposition will have all rights to say whatever they wish to say. I will then be under an obligation to answer all their questions and clear all the doubts that they have. But I do appeal to all the hon. Members from the Opposition and the Treasury Benches that the issues involved are of such importance that it is better that we do not waste any further time in contention. Let us proceed with the functioning of the House, as only if the functioning of the House goes on, can we discuss this whole issue. Let

the inquiry conclude. We can assure you that anyone, who is guilty, will not be spared. But if somebody is innocent, his fair reputation will not be besmirched and the decision-making process in the Ministry of Defence shall not come to a standstill.

SHRI KAPIL SIBAL (Bihar): Mr. Chairman, Sir,...*(Interruptions)*

श्री संजय निरुपम (महाराष्ट्र): महोदय, क्या यह डिबेट चल रही है ? अगर डिबेट चल रही है तो हम सब इसमें हिस्सा लेने के लिए तैयार हैं । ..*(व्यवधान)*..

श्री कपिल सिब्बल : सर, ऐसे में सदन कैसे चलेगा ? ऐसे सदन नहीं चलेगा । ..*(व्यवधान)*..

SHRI T.N. CHATURVEDI (Uttar Pradesh): Why are we not getting a chance?*(Interruptions)*

श्री हंसराज भारद्वाज (मध्य प्रदेश): इस तरह से कैसे सदन चलेगा ? ..*(व्यवधान)*..

SHRI DIPANKAR MUKHERJEE (West Bengal): The House cannot run like this...*(Interruptions)*

श्री कपिल सिब्बल : अगर आप इस तरह से करेंगे तो सदन नहीं चलेगा । आपको सुनना पड़ेगा । जो गलत बातें आपने देश को बताई हैं, वह हमें स्पष्ट करनी पड़ेगी । ..*(व्यवधान)*..

SHRI T.N. CHATURVEDI: We are prepared to discuss it. But let a time be fixed...*(Interruptions)*

श्री सुरेश पचौरी : देश के प्रधान मंत्री, गृह मंत्री और कानून मंत्री ने पहले से ही लोगों को क्लीन चिट दे दी है तो कमीशन ऑफ इन्क्वायरी का क्या औचित्य बन जाता है ? पहले से ही उन्हें कह दिया है कि उन्हें रक्षा मंत्री बना दिया जाएगा । ..*(व्यवधान)*..

श्री संघ प्रिय गौतम : बहस करो पर सदन को चलाओ । ..*(व्यवधान)*..

SHRI KAPIL SIBAL: On the one hand, they say, they want a discussion; and on the other, they do not want me to speak...*(Interruptions)*

SHRI T. N. CHATURVEDI: The Leader of the House has already said that we are prepared for a debate. *(Interruptions)* What else do you want? *(Interruptions)*

श्री संघ प्रिय गौतम : सदन को चलने दीजिए ।*(व्यवधान)*.....

SHRI T. N. CHATURVEDI: Let there be a debate. *(Interruptions)*
Let a structured debate take place. *(Interruptions)*

श्री सुरेश पचौरी : सर, ये नहीं चाहते कि सदन चले । ये लोग इसलिए सदन नहीं चलाना चाहते कि सदन में इनके बहुत सारे घोटाले सामने आ जाएंगे, इसलिए ये सदन नहीं चलाने देना चाहते हैं जबकि हम सदन को चलाना चाहते हैं ।(व्यवधान)... हम सदन को सुचारु रूप से चलाना चाहते हैं और ये सदन को नहीं चलाने देना चाहते हैं क्योंकि इनके बहुत सारे घोटाले उजागर हो जाएंगे । शेयर घोटाला उजागर होगा, नेशनल हाइवेज के लिए जो घोटाला हुआ है, वह उजागर होगा, पावर प्रोजेक्ट के घोटाले उजागर होंगे, इसलिए ये नहीं चाहते कि सदन चले । हम चाहते हैं कि सदन चले, सारे घोटालों पर सदन में चर्चा हो और घोटालों में जो लोग शामिल हैं, उनके खिलाफ कानूनी कार्यवाही हो । पता नहीं, प्रधान मंत्री क्यों मौन साधे हुए है ? ... (व्यवधान)...

SHRI DIPANKAR MUKHERJEE: Sir, they do not want the House to run. *(Interruptions)*

SHRI T. N. CHATURVEDI: We want the House to run. Let there be a structured debate. *(Interruptions)* It is the responsibility of the Opposition also to cooperate in the running of the House. *(Interruptions)*

श्री सुरेश पचौरी : सी.बी.आई. के डायरेक्टर कार्यवाही क्यों नहीं कर रहे हैं ? सी.बी.आई. का यह सरकार दुरुपयोग कर रही है । वह उसका उपयोग नहीं कर रही है बल्कि दुरुपयोग कर रही है ।(व्यवधान).....

SHRI T. N. CHATURVEDI: We want debate. *(Interruptions)*

श्री संजय निरुपम : शुरू कीजिए, हम भी डिबेट करेंगे । ... (व्यवधान)...

SHRI T. N. CHATURVEDI: Let the people of the country know what the facts are. *(Interruptions)* We want to bring the facts to the notice of the country. *(Interruptions)* Let us debate. *(Interruptions)* Sir, we want debate. *(Interruptions)*

SHRI KAPIL SIBAL: Sir, how can they expect a discussion from us when they are not prepared to listen at all? *(Interruptions)*

THE LEADER OF THE OPPOSITION (DR. MANMOHAN SINGH): Mr. Chairman, Sir, we heard with rapt attention what the hon. Leader of the House had to tell us. He has stated that the Government had, on a number of occasions, made offers about the JPC. I do not recall any serious effort having been made by the Government... ..*(Interruptions)*... Sir, the other thing that I want to say... *(Interruptions)*

SHRI RAJU PARMAR: Let him speak. *(Interruptions)* अरे, उन्हें भी बोलने दीजिए । ... (व्यवधान)...

श्री संघ प्रिय गौतम : आप उनको क्यों नहीं बोलने दे रहे थे ? ...**(व्यवधान)**...

SHRI PRANAB MUKHERJEE (West Bengal): Sir, if they want the proceedings to be disrupted, we have no problem. If they want the House to be disrupted, we have no problem. If you don't want... *(Interruptions)* Without our help, not a single piece of legislation will be passed in the House. Let us accept it. We are accepting the challenge of this Government. If the Leader of the Opposition is obstructed, your Ministers, including the Prime Minister, will not be allowed to speak. We will not allow the House to function, unless you allow the Leader of the Opposition to speak. *(Interruptions)*

MR. CHAIRMAN: Just one minute. *(Interruptions)*

SHRI KAPIL SIBAL: We won't allow the Leader of the House to speak next time. *(Interruptions)*

MR. CHAIRMAN: Please, please. *(Interruptions)*

SHRI PRANAB MUKHERJEE: We are more than you. In democracy, number counts. What do you think of yourselves? *(Interruptions)*

MR. CHAIRMAN: Please, please. *(Interruptions)*

SHRI SATISH PRADHAN (Maharashtra): What do you think of yourself? *(Interruptions)*

SHRI PRANAB MUKHERJEE: You are going on interrupting when the Leader of the Opposition is speaking.

श्री सुरेश पचौरी : ऐसा अभद्रता का व्यवहार बिल्कुल मान्य नहीं होगा । **(व्यवधान)**

MR. CHAIRMAN: Please sit down. *(Interruptions)*

SHRI PRANAB MUKHERJEE: We are here from the sixties. *(Interruptions)*...

MR. CHAIRMAN: The Leader of the House was respectfully heard by others

SHRI SATISH PRADHAN: No, Sir. *(Interruptions)*

MR. CHAIRMAN: No, no. *(Interruptions)* Please hear me. *(Interruptions)* Let me finish. When he started speaking, there was no interruption. As a matter of fact, I requested the Leader of the House to intervene so that he could put forward the Government's point of view. So, he spoke and they heard him. Now, the Leader of the Opposition wants to

speaking we should not interrupt him.

SHRI SANGH PRIYA GAUTAM: We are not interrupting him.
(Interruptions)

MR. CHAIRMAN: So the Leader of the Opposition should be allowed to speak, and he should be given as much respect as the Leader of the House was given. (Interruptions)

SHRI PRANAB MUKHERJEE: There is no guarantee that we will cooperate with you. (Interruptions)

DR. MANMOHAN SINGH: Mr. Chairman, Sir, I was saying...
(Interruptions)

MR. CHAIRMAN: Please let him speak. (Interruptions)

DR. MANMOHAN SINGH: Mr. Chairman, Sir, I was saying that I don't recollect any serious effort on the part of this Government to discuss with us the establishment of a Joint Parliamentary Committee. Therefore, I think it is entirely erroneous on the part of the Leader of the House. (Interruptions)

MR. CHAIRMAN: Let him speak. You can have a different point of view. (Interruptions) Let him put his point of view before the House. (Interruptions)

SHRI B. P. SINGHAL (Uttar Pradesh): Sir, why is he... (Interruptions)

SHRI S. S. AHLUWALIA (Jharkhand): Sir, ... (Interruptions)

MR. CHAIRMAN: He has a right to speak and he will be heard in the House.

DR. MANMOHAN SINGH: Therefore, it is entirely erroneous on the part of the Leader of the House to create an impression that all these offers were discussed with the Opposition. I don't recollect any such offer having been made or discussed with us. Sir, we have serious reservations about the effectiveness of the so-called inquiries which the hon. Leader of the House has mentioned, and I respectfully request you to allow Shri Kapil Sibal to argue this point. (Interruptions)

SHRI SATISH PRADHAN: No, no. (Interruptions)

SHRI S. S. AHLUWALIA: No, No. (Interruptions)

SHRI KAPIL SIBAL: Mr. Chairman, Sir, I seek your permission
(*Interruptions*)

SHRI T.N. CHATURVEDI: Let us have a structured debate on it
(*Interruptions*)

SHRI S.S. AHLUWALIA: Sir, have you agreed to a structured debate? (*Interruptions*)

SHRI T.N. CHATURVEDI: Sir, let them agree to a structured debate. (*Interruptions*)

MR. CHAIRMAN: Mr. Dipankar also wants to speak. I have no objection if one Member from each party wants to speak, one by one.
(*Interruptions*)

SHRI SANGH PRIYA GAUTAM: On what, Sir? (*Interruptions*)

SHRI KAPIL SIBAL: Sir, we want to put the facts straight. They are taking the country for a ride. What happened to the Tehelka tapes? (*Interruptions*) Whose 'fair name' you want to protect? (*Interruptions*) We want to know the names. You may be knowing, but we want to know. Have you conducted any inquiry? Has anybody been interrogated? (*Interruptions*) Sir, which Government gives a clean chit to the accused? This is unacceptable to us. This matter must be allowed to take its course. (*Interruptions*) We will not allow the Government to subvert the laws. What you are doing today is subverting the laws. (*Interruptions*)

SHRI T.N. CHATURVEDI: What is he talking about? (*Interruptions*)

SHRI BRATIN SENGUPTA: We want prosecution against the officials of the PMO. (*Interruptions*)

MR. CHAIRMAN: The House is adjourned till 11 a.m. tomorrow. The House then adjourned at thirty-seven minutes past twelve of the clock till eleven of the clock on Wednesday, the 18th April, 2001.